

Road Map for Panchayati Raj

3777. SHRI MANI SHANKAR AIYAR: Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether the 'Road Map for Panchayati Raj 2011-2017' was released by the Prime Minister at the National Panchayat Raj Day function on 24th April, 2011; and

(b) the progress made, State-wise, in implementing the Road Map?

THE MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO):

(a) Yes, Sir.

(b) The Road Map for Panchayati Raj 2011-2017 contains a series of recommendations for a wide number of issues in Panchayati Raj. Final decisions regarding these have to be taken mainly by the State Governments as 'Panchayats' is a State subject. To improve the accountability and efficiency of Panchayats, incentivization of Panchayats has been undertaken through the Panchayat Empowerment and Accountability Incentive Scheme (PEAIS) and of Gram Sabhas through the Gaurav Gram Sabha Puraskars 2011-2012. Status of participation of States with respect to incentivization of Panchayats is given in Statement-I (*see below*). States have been incentivized to devolve funds, functions and functionaries (3Fs) to Panchayats. The Status of devolution of 3Fs is given in Statement-II (*See below*). Performance of States on cumulative and incremental Devolution Index (DI) which measures the extent to which States have devolved funds, functions and functionaries to Panchayats, for 2011-2012, is given in Statement-III (*See below*). MoPR has also supported Capacity Building and Training (CB&T) of Elected Representatives and Panchayat functionaries through its schemes Rashtriya Gram Swaraj Yojana (RGSY), Backward Regions Grant Fund (BRGF) and Panchayat Manila Evam Yuva Shakti Abhiyan (PMEYSA). Capacity Building and Training measures undertaken by States are given in Statement-IV (*See below*). Under e-Panchayat Mission Mode Project, four applications have gone live, Six more applications have been launched on 24th April, 2012 on the occasion of National Panchayat Day.

Statement-I

Award Winning Panchayats under Panchayat Empowerment and Accountability Incentive Scheme (2011-2012)

Sl.No.	Name of State	Name of Panchayats
1.	Assam	1. Dibmgarh Zilla Parishad
		2. Dimoria Anchalik Panchayat (Kamrup District)

Sl.No.	Name of State	Name of Panchayats
		3. Titabor Anchalik Panchayat (Jorhat District)
		4. Kurubahi Gram Panchayat (Golaghat District)
		5. Uttar Dhemaji Gram Panchayat (Dhemaji District)
		6. Dighalihat Gram Panchayat (Nagaon District)
		7. Missamari Gram Panchayat (Sonitpur District)
		8. Chandrapur Gram Panchayat (Kamrup District)
2.	Arunachal Pradesh	1. Lower Subansiri Zilla Parishad
		2. Bordumsa Anchal Samiti (Changlag District)
		3. Mengio Anchal Samiti (Papum Pare District)
		4. East Saji Tulu Gram Panchayat (Lower Subansiri District)
		5. Michi Ayo South Gram Panchayat (Lower Subansiri District)
		6. Lidum-II C Gram Panchayat (East Siang District)
3.	Chhattisgarh	1. Sarguja District Panchayat
		2. Lakhanpur Janpad Panchayat (Surguja District)
		3. Kartala Janpad Panchayat (Korba District)
		4. Sasauli Gram Panchayat (Surguja District)
		5. Dharamgarh Gram Panchayat (Kabirdham District)
		6. Govindpur Gram Panchayat (Kanker District)
		7. Tarasgaon Gram Panchayat (Kanker District)
		8. Umreli Gram Panchayat (Korba District)
4.	Gujarat	1. Navsari District Panchayat
		2. Shinor Taluka Panchayat (Vadodara District)
		3. Punsari Gram Panchayat (Sabarkantha District)
		4. Kishorgadh Gram Panchayat (Sabarkantha District)
		5. Anandpura Gram Panchayat (Mehsana District)

Sl.No.	Name of State	Name of Panchayats
		6. Baben Gram Panchayat (Surat District)
		7. Kwas Gram Panchayat (Surat District)
5.	Goa	1. Loliem-Polem Gram Panchayat (South Goa District)
6.	Haryana	1. Kurukshetra Zilla Parishad
		2. Hissar-I Panchayat Samiti (Hissar District)
		3. Pillukhera Panchayat Samiti (Jind District)
		4. Sabalpur Gram Panchayat (Yamuna Nagar District)
		5. Bhaklana Gram Panchayat (Hissar District)
		6. Kannauli Gram Panchayat (Palwal District)
7.	Himachal Pradesh	1. Kullu Zilla Parishad
		2. Nirmand Panchayat Samiti (Kullu District)
		3. Salooni Panchayat Samiti (Chamba District)
		4. Shakla Barog Gram Panchayat (Shimla District)
		5. Chamyana Gram Panchayat (Shimla District)
8.	Karnataka	1. Dakshina Kannada, Zilla Panchayat
		2. Koppa Taluk Panchayat (Chikkamagalur District)
		3. Basava Kalyana Taluk Panchayat (Bidar District)
		4. Ittamadu Gram Panchayat (Ramanagar District)
		5. Ghatboral Gram Panchayat (Bidar District)
		6. Gummagol Gram Panchayat (Dharwad District)
		7. Madamakki Gram Panchayat (Udupi District)
9.	Kerala	1. Kasaragod District Panchayat
		2. Cherpu Block Panchayat (Thrissur District)
		3. Chittumala Block Panchayat (Kollam District)
		4. Nedumpana Grama Panchayat (Kollam District)

Sl.No.	Name of State	Name of Panchayats
		5. Chembilode Grama Panchayat (Kannur District)
		6. Mutholi Grama Panchayat (Kottayam District)
10.	Maharashtra	1. Thane Zilla Parishad
		2. Bhivandi Panchayat Samiti (Thane District)
		3. Korchi Panchayat Samiti (Gadchiroli District)
		4. Pinguli Gram Panchayat (Sindhudurg District)
		5. Varadjambhulpada Gram Panchayat (Raigad District)
		6. Chahardi Gram Panchayat (Jalgaon District)
		7. Mirajgaon Gram Panchayat (Ahmednagar District)
		8. Bidshitepar Grain Panchayat (Bhandara District)
		9. Anandvan Gram Panchayat (Chandrapur District)
		10. Kandli Gram Panchayat (Pune District)
		11. Nursinhwadi Gram Panchayat (Kolhapur District)
		12. Shrirampur Gram Panchayat (Yavatmal District)
		13. Devgaon Gram Panchayat (Amravati District)
		14. Nasadgaon Gram Panchayat (Jalna District)
		15. Zari Gram Panchayat (Nanded District)
		16. Kurgaon Gram Panchayat (Thane District)
		17. Pimpalgaon-h Gram Panchayat (Gadchiroli District)
11.	Madhya Pradesh	1. Dhar Zilla Panchayat
		2. Sehore Zilla Panchayat
		3. Harda Janpad Panchayat (Harda District)
		4. Shahpur Janpad Panchayat (Betul District)
		5. Raibore Gram Panchayat (Harda District)
		6. Myana Gram Panchayat (Guna District)

Sl.No.	Name of State	Name of Panchayats
		7. Pagdal Gram Panchayat (Hoshangabad District)
		8. Hinotiya Gram Panchayat (Guna District)
		9. Bhat Pareria Gram Panchayat (Harda District)
		10. Ramnagar/Lodhapur Gram Panchayat (Guna District)
		11. Bankheddi Gram Panchayat (Hoshangabad district)
		12. Jamra Gram Panchayat (Guna District)
		13. Chirari Gram Panchayat (Sagar District)
		14. Nadiya Gram Panchayat (Khargone District)
		15. Sighana Gram Panchayat (Dhar District)
		16. Vaghuar Grain Panchayat (Narsinghpur District)
12.	Odisha	1. Ganjam Zilla Parishad (Ganjam District)
		2. Phulbani Panchayat Samiti (Kandhamal District)
		3. Dharmasala Panchayat Samiti (Jajpur District)
		4. Budheinapalli Gram Panchayat (Ganjam District)
		5. Chudungapur Gram Panchayat (Ganjam District)
		6. Boden Gram Panchayat (Nuapada District)
		7. Munikhol Gram Panchayat (Rayagada District)
13.	Punjab	1. Bathinda Zilla Parishad (Bhatinda District)
		2. Sangrur Intermediate Panchayat (Sangrur District)
		3. Talvandi Bharth Gram Panchayat (Gurdaspur District)
		4. Kutba Gram Panchayat (Barnala District)
		5. Jandmangoli Gram Panchayat (Patiala District)
		6. Aklian Kalan Gram Panchayat (Bathinda District)
		7. Rampur Munran Gram Panchayat (Kapurthala District)
		8. Bhaini Jassa Gram Panchayat (Barnala District)

Sl.No.	Name of State	Name of Panchayats
14.	Rajasthan	<ol style="list-style-type: none"> 1. Churu Zilla Parishad 2. Sujangarh Panchayat Samiti (Churu District) 3. Chauhatan Panchayat Samiti (Baadmer District) 4. Solana Gram Panchayat (Jhunjhunu District) 5. Dhanari Gram Panchayat (Sirohi District) 6. Chainpura Gram Panchayat (Sikar District) 7. Ganeshwar Gram Panchayat (Sikar District) 8. Lodsar Gram Panchayat (Churu District)
15.	Assam	<ol style="list-style-type: none"> 1. South District Zilla Panchayat (Namchi) 2. 6 Gerethang Gram Panchayat (West District) 3. 8 Aritar Gram Panchayat (East District)
16.	Tamilnadu	<ol style="list-style-type: none"> 1. Edapadi Panchayat Samiti (Salem District) 2. Kurunthencode Panchayat Samiti (Kanniyakumar District) 3. Bherhatty Gram Panchayat (The Nilgiris District) 4. Karungal Gram Panchayat (Dindigul District) 5. Nalukottai Gram Panchayat (Sivagangai District) 6. Michelpattnam Gram Panchayat (Ramanathapuram District) 7. Kellavellakal Gram Panchayat (Thrunelveli District) 8. Leepuram Village Panchayat (Kanniyakumari District)
17.	Tripura	<ol style="list-style-type: none"> 1. Killa Block Advisory Committee (BAC) Intermediate Panchayat (South Tripura District) 2. Jirania Gram Panchayat (West Tripura District) 3. Atharavola Village Committee (South Tripura District)
18.	Uttarakhand	<ol style="list-style-type: none"> 1. Hardwar Zilla Panchayat 2. Champawat Kshetra Panchayat (Champawat District)

Sl.No.	Name of State	Name of Panchayats
		3. Bajpur Kshetra Panchayat (Udhamsingh Nagar District)
		4. Chharba Gram Panchayat (Dehradun District)
		5. Nauda Gram Panchayat (Nainital District)
19.	Uttar Pradesh	1. Lakimpur Khiri Zilla Panchayat (Lakhimpur Khiri District)
		2. Bulandshahr Zilla Panchayat (Bulandshahr District)
		3. Said Nagar Kshetra Panchayat (Rampur District)
		4. Maudaha Kshetra Panchayat (Hamirpur District)
		5. Barkhera Kshetra Panchayat (Pilibheet District)
		6. Bharawan Kshetra Panchayat (Hardoi District)
		7. Bikrau Gram Panchayat (Kanpur District)
		8. Dilra Raipur Gram Panchayat (Moradabad District)
		9. Jahidpur Sikampur Gram Panchayat (Moradabad District)
		10. Najar Pur Gram Panchayat (Moradabad District)
		11. Reauna Gram Panchayat (Kanpur Nagar District)
		12. Chausar Gram Panchayat (Hardoi District)
		13. Kheraafghan Gram Panchayat (Saharanpur District)
		14. Shanatanpurva Gram Panchayat (Chhatrapati Shauji Maharajnagar District)
		15. Kothwaripur Gram Panchayat (Auraiya District)
		16. Babatnau Gram Panchayat (Hardoi District)
		17. Ishwaripur Gram Panchayat (Etawah District)
		18. Mahreta Gram Panchayat (Hardoi District)
		19. Madhupuri Gram Panchayat (Raibareilly District)
		20. Khirkiya Bhatkawaa Gram Panchayat (Saharanpur District)
		21. Bahapur Gram Panchayat (Chhatrapati Shauji Maharajnagar District)

Sl.No.	Name of State	Name of Panchayats
		22. Sodhan Mohd. Pur Gram Panchayat (Bheemnagar District)
		23. Sadullapur Gram Panchayat (Hardoi District)
		24. Chhitramau Gram Panchayat (Hardoi District)
		25. Gondarao Gram Panchayat (Hardoi District)
		26. Muthiya Gram Panchayat (Hardoi District)
		27. Kathara Gram Panchayat (Etawah District)
		28. Shahbajpur Suranangla Gram Panchayat (Bheemnagar District)
		29. Shekhpura Kadim Gram Panchayat (Saharanpur District)
		30. Ashmoli Gram Panchayat (Bheemnagar District)
		31. Shahbajnagar Gram Panchayat (Shahjahanpur District)
		32. Kareemnagar Jalalpur Gram Panchayat (Hardoi District)
20.	West Bengal	1. Howrah Zilla Parishad
		2. Hingalgunj Panchayat Samiti (North 24 Pargana District)
		3. Pandabeswar Panchayat Samiti (Burdwan District)
		4. Trilokchandapur Gram Panchayat (Burdwan District)
		5. Durgapur Gram Panchayat (Burdwan District)
		6. Paduama Gram Panchayat (Birbhum District)
		7. Tatla II Gram Panchayat (Nadia District)
		8. Mukshimpara Gram Panchayat (Burdwan District)
		9. Mollarpur-I Gram Panchayat (Birbhum District)

Statement-II*Status of devolution of departments/subjects with funds, functions and functionaries to the Panchayati Raj Institutions in Major States*

Sl. No.	State	No. and names of the Departments/subjects Transferred to Panchayats with respect to		
		Funds	Functions	Functionaries
1	2	3	4	5
1.	Andhra Pradesh	Only Gram Panchayats (GPs) are empowered to collect taxes. Governments Orders (GOs) issued for devolving funds of 10 departments.	22 GOs issued during 1997-2002. Further, 10 line departments have devolved certain powers to PRIs.	Functionaries are under the administrative control of their respective line departments but they are partially accountable to PRIs.
2.	Arunachal Pradesh	PRIs do not collect taxes, Transfer of funds by departments has not taken place.	29 subjects have been devolved. GOs covering 20 departments have been issued, but not yet implemented.	Functionaries have not been transferred.
3.	Assam	PRIs are empowered to collect taxes but cannot enforce. Main source of revenue is lease rent from markets, river banks and ponds.	Activity-mapping done for 23 subjects. But GOs have been issued only for 7 subjects by 6 departments.	There has been very minimal devolution of functionaries. Officials continue to report to departments.
4.	Bihar	No taxes are collected by PRIs but a proposal regarding the same is under consideration of State Government.	Activity mapping has been conducted. 20 line departments have issued GOs.	Departmental staff are answerable to departments. Angandwadi workers, teachers and health workers are

			appointed by PRIs.
5. Chhattisgarh	GP is authorized to collect various types of taxes. Funds for 12 departments have been devolved.	Activity Mapping of 27 matters has been undertaken. GOs not issued.	Panchayat make recruitments for 9 departments.
6. Goa	Panchayats levy 11 types of taxes. Untied funds are given to Panchayats.	18 matters are devolved to GPs, while 6 are devolved to ZPs.	PRIs have their own core staff for the execution of works.
7. Gujarat	8 major taxes are collected by PRIs. In 2008-09, 13 departments allocated funds to PRIs.	14 functions have been completely devolved and 5 are partially devolved.	GOs have been issued for devolution of functionaries for 14 functions.
8. Haryana	GPs generate revenue from lease of Panchayat land, liquor cess and rental of Panchayat premises.	Panchayati Raj Act devolves 29 functions. GOs have been issued for 10 departments.	There is no significant devolution of functionaries.
9. Himachal Pradesh	Only GP is empowered to levy taxes. Funds have not been transferred.	27 out of 29 subjects have been devolved to PRIs.	Functionaries have not been transferred to PRIs.
10. Jammu and Kashmir	State Govt. has issued GO notifying activity mapping. Funds have been devolved in a limited sense. Functionaries have been identified in the Activity Mapping document to assist Panchayats in carrying out assigned functions but have not been transferred.		
11. Jharkhand	Elections to PRIs were held in Novem- December 2010 for the first time since 73rd CAA came into force. Activity Mapping has not been done so far.		

1	2	3	4	5
12. Karnataka	PRIs collect 7 types of taxes. Panchayati Raj Act provides the mandatory transfer for untied funds to PRIs.	Karnataka has delegated all 29 subjects to PRI by notifying Activity Mapping.	All Panchayat employees function under dual control of the department concerned and the PRIs.	
13. Kerala	GPs have tax domain of 9 types of taxes. Untied funds and funds for specific purposes by departments are given to PRIs.	Activity mapping for all 29 functions done and activities devolved to Panchayats.	PRIs have full managerial and part disciplinary control over transferred functionaries.	
14. Madhya Pradesh	GPs are empowered to collect taxes. Funds for 13 departments covering 19 matters are released to PRIs.	GOs containing the Activity Mapping in respect of 25 matters pertaining to 22 departments have been issued.	Functionaries for 13 departments have been transferred to the PRIs. There is a State Panchayat Service.	
15. Maharashtra	ZP and GP collect taxes, Grants for 11 departments are transferred to PRIs.	11 subjects have been fully devolved. For 18 subjects, schemes are implemented by PRIs.	Class III and Class IV employees at all levels are Zilla Parishad employees.	
16. Manipur	Five Departments have issued GOs transferring funds to PRIs.	GOs have been issued devolving functions related to 22 departments.	5 Departments have issued GOs transferring functionaries to PRIs.	
17. Orissa	PRIs collect 6 types of taxes. There is no clear devolution of untied funds.	11 departments have devolved 21 subjects.	Officials of 11 departments are accountable to PRIs.	

18. Punjab	Main source of income of GP is from auction of Panchayat land. There is no clear devolution of funds.	The devolution of 7 key departments relating to 13 subjects approved.	No functionaries have been transferred to PRI by line departments.
19. Rajasthan	5 departments have issued GOs transferring funds to PRIs up to district level. 10% untied fund to PRIs.	Five Departments have transferred all functions up to district level to PRIs. Fresh Activity Mapping of above 5 Departments has been done.	5 departments have transferred all functionaries up to district level to PRIs.
20. Sikkim	PRIs do not collect taxes. Funds are being transferred by 17 departments. 10% of total fund of each department is given to Panchayats. Untied funds are given to PRIs.	All 29 subjects are devolved as per legislation. Activity Mapping has been conducted for 20 subjects covering 16 departments.	Employees are under the control of PRIs, but Panchayats exercise limited control over them.
21. Tamil Nadu	Only village Panchayats have the power to levy taxes. 9% of the States own tax revenue devolved to Local Bodies, of which rural local bodies will receive 58% share.	Government of Tamil Nadu has delegated supervision and monitoring powers of 29 subject to PRIs	There is no significant devolution of functionaries.
22. Tripura	Part funds related to PWD Department, primary schools and Social Welfare and social education department and pension funds have been transferred to	So far GOs have been issued devolving irrigation schemes, primary schools and activities related to adult and non-formal	Functionaries of 5 subjects for which functions have devolved, have been transferred to Panchayats.

Written Answers to

[10 MAY, 2012]

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1	2	3	4	5
		the Panchayats. Untied funds are also transferred to PRIs.	education, women and child development and social welfare.	
23. Uttar Pradesh	All 3 tiers have the power to collect taxes.		16 subjects relating to 12 departments have been devolved to PRIs.	PRIs do not have control over functionaries.
24. Uttarakhand	Only ZPs collect taxes. Funds are made available to PRIs for activities for only 3 functions.		Master GO on transferring financial and administrative powers on 14 subjects has been issued in 2003.	Supervisory role over functionaries related to 14 subjects.
25. West Bengal	GPs can impose and realize taxes. Untied funds are allocated under the TFC grant as well as SFC grant. 5 departments have opened Panchayat Window in their budgets.		State Govt agrees with transfer of these 28 subjects. 14 departments have so far issued matching GOs transferring 27 subjects.	The Panchayat employees have been made into different district cadres. Other than the posts created in the Panchayat bodies, 7 departments of the State Govt. have devolved functionaries.

Statement-III

*Performance of States on Cumulative and Incremental Devolution Index (DI)
during 2011-12*

Sl. No.	State/UT	Rank on Cumulative DI	Rank on Incremental DI
1.	Madhya Pradesh	4	7
2.	West Bengal	7	-
3.	Tamil Nadu	5	9
4.	Kerala	1	-
5.	Karnataka	2	4
6.	Sikkim	8*	6
7.	Himachal Pradesh	12	8
8.	Haryana	11	2
9.	Chhattisgarh	9	5
10.	Assam	-	-
11.	Andhra Pradesh	-	-
12.	Uttar Pradesh	15	9
13.	Maharashtra	3	1
14.	Arunachal Pradesh	20	-
15.	Rajasthan	6	3
16.	Goa	16	-
17.	Tripura	-	-
18.	Orissa	13	-
19.	Bihar	17	-
20.	Punjab	-	-
21.	Manipur	-	-
22.	Gujarat	10	-

Sl. No.	State/UT	Rank on Cumulative DI	Rank on Incremental DI
23.	Lakshadweep	-	-
24.	Uttarakhand	14	-
25.	Chandigarh	22	-
26.	Puducherry	-	-
27.	Jharkhand	21	-
28.	Andman and Nicobar Island	18	-
29.	Daman and Diu	19	-

* Sikkim is 1st in Cumulative DI among NER States

Statement-IV

Status of Capacity Building and Training (CB&T) activities undertaken by States during 2011-12

Sl. No.	State	Activities undertaken
1.	Andhra Pradesh	The State had conducted training programme for capacity building of ERs and Functionaries of PRIs. Helpline for ERs is functional. Newsletter being published and circulated.
2.	Assam	The State had conducted training programme for capacity building of ERs and Functionaries of PRIs. Helpline for ERs is functional. Newsletter being published and circulated.
3.	Arunachal Pradesh	The State had conducted training programme for capacity building of ERs and Functionaries of PRIs.
4.	Bihar	Helpline for ERs is functional.
5.	Chhattisgarh	The State had conducted training programme for capacity building of ERs and Functionaries of PRIs. Helpline for ERs is functional. Newsletter being published and circulated.
6.	Gujarat	The State had conducted training programme for capacity building of ERs and Functionaries of PRIs. Block Resource Centers are being set-up. Newsletter being published and circulated.

Sl. No.	State	Activities undertaken
7.	Haryana	The State had conducted training programme for capacity building of ERs and Functionaries of PRIs, Newsletter being published and circulated.
8.	Himachal Pradesh	The State had conducted training programme for capacity building of ERs and Functionaries of PRIs. Also, established distance learning facility through broadband connectivity as well as augmented the infrastructure of Panchayati Raj Training Institute, Mashobra. Newsletter being published and circulated.
9.	Jammu and Kashmir	The State had conducted training programme for capacity building of ERs and Functionaries of PRIs.
10.	Jharkhand	The State had conducted training programme for capacity building of ERs and Functionaries of PRIs.
11.	Karnataka	The State had conducted training programme for capacity building of ERs and Functionaries of PRIs. Helpline for ERs is functional. Newsletter being published and circulated.
12.	Kerala	The State had conducted training programme for capacity building of ERs and Functionaries of PRIs. Helpline for ERs is functional. Newsletter being published and circulated.
13.	Madhya Pradesh	The State had conducted training programme for capacity building of ERs and Functionaries of PRIs. Newsletter being published and circulated.
14.	Maharashtra	The State had conducted training programme for capacity building of ERs and Functionaries of PRIs. Helpline for ERs is functional. Newsletter being published and circulated.
15.	Meghalaya	The State had conducted training programme for capacity building of ERs and Functionaries of PRIs. Helpline for ERs is functional. Block Newsletter being published and circulated.
16.	Mizoram	The State had conducted training programme for capacity building of ERs and Functionaries of PRIs. Newsletter being published and circulated.

Sl. No.	State	Activities undertaken
17.	Manipur	The State had conducted training programme for capacity building of ERs and Functionaries of PRIs. Newsletter being published and circulated.
18.	Nagaland	The State had conducted training programme for capacity building of ERs and Functionaries of PRIs. Newsletter being published and circulated.
19.	Odisha	The State had conducted training programme for capacity building of ERs and Functionaries of PRIs. Helpline for ERs is functional.
20.	Punjab	The State had conducted training programme for capacity building of ERs and Functionaries of PRIs. Block Resource Centers are being set-up. Newsletter being published and circulated.
21.	Rajasthan	The State had conducted training programme for capacity building of ERs and Functionaries of PRIs. Newsletter being published and circulated.
22.	Sikkim	The State had conducted training programme for capacity building of ERs and Functionaries of PRIs. Newsletter being published and circulated.
23.	Tamil Nadu	The State had conducted training programme for capacity building of ERs and Functionaries of PRIs. Newsletter being published and circulated.
24.	Tripura	The State had conducted training programme for capacity building of ERs and Functionaries of PRIs. Also, the State is constructing two training institutes at North Tripura and South Tripura. Newsletter being published and circulated.
25.	Uttarakhand	The State had conducted training programme for capacity building of ERs and Functionaries of PRIs.
26.	Uttar Pradesh	The State had conducted training programme for capacity building of ERs and Functionaries of PRIs.
27.	West Bengal.	The State had conducted training programme for capacity building of ERs and Functionaries of PRIs. Helpline for ERs is functional. Newsletter being published and circulated.